

Central Administrative Tribunal
Principal Bench, Delhi

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O.A.No.109/88

Date: 18.5.1992.

Karam Singh

...

Petitioner

Shri V.P.Sharma

...

Counsel for the
petitioner

Versus

Union of India & Others ..

Respondents

None

..

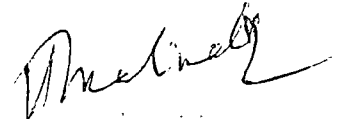
For the respondents

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

J U D G M E N T (O R A L)

I am not inclined to interfere in this case having regard to the fact that only chargesheet has been served on the petitioner. There are no further proceedings against the petitioner. It is open to the petitioner to avail all the defences available that he can raise against the chargesheet. Shri Sharma, learned counsel for the petitioner, further submitted that the petitioner having since retired and there being no allegation that the Government has suffered loss, the question of continuing the disciplinary proceedings does not arise. I have no doubt that the authorities would consider this question also expeditiously. With these observations, this petition is dismissed. No costs.



(V.S. Malimath)
Chairman